

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSI.A. 2/2015 in Petition(s) for Special Leave to Appeal (C)
113/2015

No.

(Arising out of impugned final judgment and order dated 12/09/2014
in WP No. 253/2007 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

SHAMBHOO NATH AND ANR

Petitioner(s)

VERSUS

RAM PIYARE AND ORS

Respondent(s)

(for amendment of cause title)

Date : 07/09/2015 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERS]

For Petitioner(s)

Ms. Neha Agarwal, Adv.
Mr. E. C. Agrawala, Adv.

For Respondent(s)

Ms. Lalita Kohli, Adv.
Mr. Abhishek Swarup, Adv.
M/s Manoj Swarup & Co., Adv.UPON hearing the counsel the Court made the following
O R D E RApplication for deletion of names of respondent Nos. 4
to 24 from the array of parties is allowed. The names of
respondent Nos. 4 to 24 are deleted from the array of parties
at the risk of the petitioner.

Amended cause title be filed, accordingly.

Signature Not Verified

Digitally signed by
Neeta Sapra

(RASHMI DHYANI)

(RAJINDER KAUR)

Date: 2015.09.09
16:29:42 IST

Reason:

Sr. P.A.

Court Master